

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building,36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 350/TT/2023**

Date: 22.4.2024

To,

Shri Mohd. Mohsin,  
Chief General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject: Approval under Regulation: 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from proposed COD to 31.3.2024 for Bypassing of Ranchhodpura (GETCO) – Dehgam (PG) 400 kV D/c line at Dehgam (PG) S/s and connecting it with Dehgam (PG) – Pirana 400 kV D/c line (one circuit via Nicol) so as to form Ranchhodpura (GETCO) – Pirana (PG) 400 kV D/c line (one circuit via Nicol) under “Scheme for fault level control at Dehgam (PG) & Ranchhodpura (GETCO) S/s” in Western Region.”**

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 7.5.2024:

- i. Submit the details of works for which additional capital expenditure has been projected to be incurred in FY 2022-23 and FY 2023-24 including the works against which balance/retention payments are projected to be made.
- ii. Submit the linked computation of IDC claimed along with the actual drawl in linked Excel format given below with all formulae for Asset-1, 2 and 3 in consideration:

Loan	Amount	Interest Rate	Date of Drawl	Total IDC	Interest payment	Interest discharged upto DOCO	Interest payment	Interest discharged after DOCO
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					<b>date upto DOCO</b>		<b>date after DOCO</b>	

iii. Submit detail of works against which additional capital expenditure has been claimed for FY 2019-24 as per the following format for Asset.

Asset No.	Head wise /Party wise	Particulars	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge (year-wise)			Reversal (year-wise)			Additional Liability Recognized			Outstanding Liability as on 31.3.2024			
					2019-24 period			2019-24 Period			2024-29 Period						
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2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/  
**(Kamal Kishor)**  
**Assistant Chief (Law)**

**PS: The above said petition is scheduled for hearing on 29.4.2024, it is requested to submit the above information on priority before 29.4.2024**